## CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH: CUTTACK

### ORIGINAL APPLICATION NO .504 OF 1995 Cuttack this the 9th day of Sept./2003

Anadi Bhusan Burman

Applicant(s)

\_VERSUS\_

Union of India & Ors.

Respondent(s)

#### FOR INSTRUCTIONS

- 1. Whether it be referred to Reporters or not ? Ys.
- 2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not?

(M.R.MOHANTY) MEMBER (JUDICIAL)

B.N. SOM ) VICE\_CHAIRMAN

## CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO .504 OF 1995 Cuttack this the QN day of Sept./2003

CORAM:

THE HON'BLE SHRI B.N. SOM, VICE\_CHAIRMAN
AND
THE HON'BLE SHRI M.R. MOHANTY, MEMBER(JUDICIAL)

Anadi Bhusan Burman, S/o.late Haripada Burman Divisional Engineer, Divisional S.E.Railway (Couth) Khurda Road, Dist. Khurda

Applicant

By the Advocates

M/s. A.K.Mishra J.Sengupta

#### \_VERSUS\_

- General Manager, S.E.Railway, Garden Reach, Calcutta
- Chairman, Railway Board, Rajendra Prasad Road, New Delhi
- Secretary, Central Secretariat, Ministry of Railway, New Delhi

Respondents

By the Advocates

Mr. B.Pal Mr. R.C.Rath

#### BRDER

MR.B.M. SOM, VICE\_CHAIRMAN: This Original Application
has been filed by the applicant (Shri Anadi Bhusan Burman)
formerly D.E.M. S.E.Railway (South), Khurda Road. assailing
the inaction on the part of the Respondents-Department for
not giving him promotion to Junior Administrative Grade
(in short J.A.G.) with retrospective effect.

2. The facts of the case are that while functioning

as Divisional Engineer, Adra, the applicant had withdrawn ks. 25,000/- on 27.1.1987 for restoration of damaged track -from out of station earnings. Subsequently, this action of his was considered as a misconduct and he was issued with a miner penalty charge meme on 24.11.1992. This disciplinary proceedings resulted in imposition of punishment of censure on him vide order dated 29.12.1993 (Annexure- ). Aggrieved by this order he submitted an appeal to the Member, Railway Board in February, 1993. On 25.11.1994 he was advised to address his appeal to the President of India, which he complied with on 1.12.1994. While the matter stood thus till the filing of this 0.A. about 16 to 20 efficers junior to him were premoted by the Respondents to J.A.G. everlooking his claim. His repeated representations submitted to the concerned authorities did not bear any fruit. Aggricued by this inaction on the part of the Respondents-Railways, the applicant has approached the Tribunal in this Original Application under Section 19 of the Administrative Tribunals Act, 1985, for redressal of his grievance. He, therefore, has prayed that the Respondents should be directed to premete him to J.A.G. with retrespective effect.

The Respondents-Railways have contested the application. They have admitted that the applicant was proceeded against under Railway Service (Disciplinary & Appeal) Rules (in short Rules) for such an act of commission and emission, which resulted in imposition of penalty of censure. But they have pointed out that the claim of the applicant that he is due for promotion to J.A.G. is without any basis and is devoid of merit. Respondents have

pointed out that the applicant is presently helding a substantive post of in Group - B of Indian Railways Engineering Service (I.R.S.). He is yet to be promoted to Group A on regular basis. A term for an officer for premetien to J.A.G. comes only after one reaches the senier time scale and having an experience of not less than nine years in the time scale. In this case as the applicant is yet to be promoted on regular basis to Group A, the question of promoting him to J.A.G. is for a cry. They have further stated that the applicant was considered for promotion to junior time scale (Group-A) by the D.P.C. which met in November, 1992, but the recommendations of the D.P.C. had to be kept in a scaled cover, because of the disciplinary case which was initiated against him on issuance of charge-memo on him on 24.11.1992. It is true that the applicant has been given adhes premetien as a Divisional Engineer (in short DEN) in Group A, but as the adhec service is not counted for the purpose of of considering eligibility for further promotion, his claim for consideration for promotion to J.A.G. is devoid of merit. As stated earlier, the applicant was considered by the D.P.C. which met in Nevember, 1992 / kept its recommendation in a sealed cover, no further action could be taken to promote him as he was awarded minor penalty of censure.

- 4. We have heard the learned counsel on both sides and have perused the records placed before us.
- 5. The only issue to be decided in this Original Application is whether the applicant is eligible for



premetien to J.A.G. of I.R.S. In the Griginal Application the applicant more than making tae claim that the Respondents should have promoted him to J.A.G. and that several officers is entitled from 1992, he has supplied no material to show that he was within the zone of consideration of senior time scale efficers for premetion to J.A.G. From the counter submitted by the Respondents it is clear that the applicant in 1992 was in the zone of consideration from Group-B of I.R.S.E. service to junior time-scale(in short JTS) of that service. He could not be promoted on regular basis to Group A of I.A.S.E. in 1992, because of the disciplinary case in which he was involved and which ultimately resulted in imposition of penalty of censure. In view of the above discussion, it is clear that the applicant having not been premeted to the time-scale of I.R.S.E., he did not acquire the necessary eligibility conditions for being considered for premetion to J.A.G. of that service.

for the reasons discussed above, we find no merit in this Original Application which is accordingly dismissed, leaving the parties to bear their own costs.

(M.R.MSHANTY) MEMBER (JUDICIAL) (B.N. SOM) VICE\_CHAIRMAN

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